CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar,

Miscellaneous Application No. 215 of 1994 Bangalore-38.

Dated: 26 MAY 1994

MAPPLICATION NO(s) 998 of 1993.

MPPLICANTS:

RESPONDENTS:

M.S.Vijayakumar and 2 Ors v/s. Secretary, Communications, NDelhi and others. TO.

- 1. Dr.M.S.Nagaraja, Advocate, No. 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- 2. The Chief General Manager, Karnataka Telecom Region, No.1,Old Madras Road, Ulsoor, Bangalore-8.
- 3. Sri.M. Vasudeva Rao, Addl. CGSC. High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 20-05-1994.

gm₩

OANO. 998/93

M.S. Vijayakumar & ours yo Stey. Telecom, Noethi & others

O

Office Notes

Orders of Tribunal

VC | VRMA May 20, 1994. Order on H \$ 215/94

Heard to learned Standing Coursel. Time for Compliance of the Tribunal's deheet in made in disposing Of OA 998/93 is extrades by thee more month. No more friher edenson of time.

M(A)

TRUE COPY

ADDITIONAL BEREN

BANGALORE



CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 29 JAN 1904

APPLICATION NO(s) 998 of 1993.

MPPLICANTS:
Vijayakumar M.S. & 2 Others v/s. Secretary, M/o. Communications,
New Delhi and Others.
TO.

- 1. Dr.M.S.Nagarajæ, Advocate, No.11, 2nd Floor, Ist Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- Secretary, Ministry of Communications, Sanchar Bhavan, New Delhi.
- 3. The Chairman, Telecom Commission, Sanchar Bhavan, New Delhi.
- 4. The Assistant Director General, Exaministion Section, Department of Telecom, Dak Bhavan, New Delhi.
- 5. The Chief Madres Road Manager, Karnataka Telecom Circel, Ulsoor, Bangalore-8.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 21-12-1993

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 998 OF 1993

TUESDAY THIS THE 21ST DAY OF DECEMBER, 1993.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr.V.Ramakrishnan, ... Member(A)

- 1. Vijayakumar M.S., Aged 32 years, S/o Sri Sathyanarayana Rao M, Gokula, 4th Main, Siddaganga Extension, Tumkur 572 102.
- G.C.Shivashankar, Aged 31 years, S/o Channigappa, "Ranganatha Nilaya", 8th Cross, 2nd Main Vijayanagar, Tumkur 572 102.
- Sri Jayaraj Kumar G, Aged 35 years, S/o George, B.H.Road, Mallasandra, Tumkur Taluk.

.. Applicants.

(By Advocate Dr.M.S.Nagaraja)

ν.

- 1. Union of India, represented by Secretary to Government Ministry of Communications, Sanchar Bhavan, New Delhi.
- The Chairman, Telecom Commission, Sanchar Bhavan, New Delhi.
- 3. The Assistant Director General, Examination Section,
 Department of Telecommunications,
 Dak Bhavan, Parliament Street,
 New Delhi.
- 4. The Chief General Manager, Karnataka Telecom Circle, Bangalore.

.. Respondents.

ORDER

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

After having heard Dr.M.S.Nagaraja, learned counsel for the applicant in support of this application in which the applicant who has failed in an examination wants that his paper should

have arisen in the conduct of the lacunae that is stated to have arisen in the conduct of the examination, in that it is stated although the question paper did mention that the candidate. It would be allowed to answer a particular question with the aid of books, yet he had been denied permission to consult not a book but some circular which would have helped him to solve the eighth question which involved calculation of income for a particular year with reference to some data furnished by that very question.

Although we are not satisfied with the tenability of the claim now made, Dr. Nagaraja draws our attention to the representation stated to have made by the applicant as per Annexure-A3 dated 24-10-1992 ventilating his grievance about the manner in which the examination was held, in that the applicant having been denied the benefit of looking into the circular. It seems to us, as urged by the learned counsel for the applicant, all that we should do is to direct the department to dispose off the representation made by applicant No.1 as per Annexure-A3. But there are two more applicants who have joined this band-Dr. Nagaraja submits that they had also made similar representations. If any such representations are received from applicants 2 and 3 herein, the department will do well to dispose off all the reprsentations within 3 months from the date of receipt of a copy of this order. With these observations this application stand rejected at the admission stage.

THE SOFT

ge 30 00 21/1/94

Sd-MEMBER(A) ∠d~ VIĆE-CHAIRMAN.